



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. O.A. 734 of 2006

Applicant(s) Purnendu Sekhar Pati Respondent(s) Union of India & Others
 Advocate for Applicant(s) M. L. Acharya Das Advocate for Respondent(s) D. Mohanty

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I. P. O of Res. sol. filed Copy served. For fares of Registration please</p> <p><u>SO(J)</u> 26/10/06</p> <p><u>Dr.</u> Applicant may remove the defects as pointed out in Scrutiny sheet. 26/10/06</p> <p><u>SO(J)</u> Notes in Scrutiny sheet may be seen. For order.</p> <p><u>Dr.</u> 30/10/06</p> <p><u>SO(J)</u></p>	<p>REGISTER</p> <p><u>Dr.</u> <u>30.10.06.</u></p> <p><u>Order dated</u> <u>31.10.2006.</u></p> <p>Heard Mr. A. Das, learned counsel for the Applicant and Mr. S. K. Ojha, learned standing counsel for the Railways and went through the materials placed on record.</p> <p>It is seen that the Applicant having faced the order of punishment at the conclusion of a disciplinary proceedings initiated against him, preferred</p> <p><u>Dr.</u> <u>30.10.06.</u></p>

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Adombaran —
copy served.

Bench

31/10/02

appeal to the Appellate Authority under Annexure-A/10. It is the case of the Applicant, that although the appeal was to be disposed of within one month as per the Railway Board's instruction, till date nothing has been communicated to the Applicant and the Applicant is undergoing financial hardship.

In the above view of the matter, without expressing any ^{opinion} on the merit of this OA, this matter is disposed of with direction to the Respondents to take a view on the appeal of the Applicant under Annexure-A/10 within a period of six weeks from the date of receipt of ~~not~~ a copy of this order. No costs.

Copies of order of 31.10.02 along with copies of OA issued to all Respects by post and three copies of such order issued to counsel for both sides.

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31/10

Send copies of this order along with OA to the Respondents and free copies of this order will be given to Lt. Counsel for both sides.

13/10
Member II